

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75817 of 2017

(Arising out of Order-in-Appeal No.01-02/Kol.V/2017 dated 25.01.2017 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of Central Excise, Kolkata V

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Appellant

VERSUS

M/s Greenply Industries Ltd.

(Diamond Harbour Road,Vill.-Kriparampore,Dist.-24 Parganas (South), Kolkata-743503)

Respondent

APPEARANCE :

Shri S.K.Dikshit, Authorized Representative for the Appellant

Shri K.K.Agarwal, Authorised Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75488/2025

DATE OF HEARING : 27 FEBRUARY 2025

DATE OF DECISION : 27 FEBRUARY 2025

Per K.Anpazhakan :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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